

[Mr Speaker]

With regard to the adjournment motion, the hon. Minister says that all precautions have been taken. Then, a fuller statement will be made to the House on 28th, clearing up all the doubts that have arisen or have been raised here. I therefore do not give my consent to the adjournment motion.

#### PAPERS LAID ON THE TABLE

##### BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1958-59, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-543/58]

##### NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 2035-A, dated the 5th September, 1956, making certain amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956.
- (2) S.R.O. No. 199, dated the 8th January, 1958, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956.
- (3) S.R.O. No. 202, dated the 18th January, 1958, making certain further amendments to the Cotton Textiles (Control) Order, 1948.

[Placed in Library. See No. LT-544/58].

##### AMENDMENT TO EMPLOYEES PROVIDENT FUND SCHEME

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. S.R.O 488, dated the 8th February, 1958, making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-545/58].

##### NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 3686, dated the 18th November, 1957 containing the Bombay Wheat (Sale Control) Order, 1957
- (2) S.R.O. No. 3753, dated the 22nd November, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957
- (3) S.R.O. No. 4043, dated the 14th December, 1957, making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (4) S.R.O. No. 4073, dated the 19th December, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
- (5) S.R.O. No. 4074, dated the 20th December, 1957, making certain amendment to the Punjab Rice (Movement Control) Order, 1957.
- (6) S.R.O. No. 4075, dated the 20th December, 1957 containing the Uttar Pradesh Rice (Export Control) Order, 1957.